CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)
Advance Hearing Schedule for the month of November, 2026

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.11.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Video-conferencing	**1.**	**586/MP/2026**	**XXPPL**	**Petition under Sections 79(1)(h) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 57 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia seeking relaxation of the one-year period for demonstrating the rated capacity of the Petitioner's 400 MW Solar Project and permission to complete the pending tests under an NRLDC-coordinated schedule and interim protection (On admission).**
	2.	**Dy.No.590 & 617 /2026**	**APDSCL**	**Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 13(4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking extension of time for payment of the revised tariff along with carrying cost arising out of the Order dated 28.05.2026 passed by this Hon'ble Commission in Petition No. 39/GT/2025(Interlocutory application for interim directions) (On admission).**
	3.	**Dy.No.763/2026**	**JGEPL**	**Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 19(3) and Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking extension for injection of infirm power (On admission)**
	4.	**577/AT/2026**	**SECIL**	**Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1495 MW Wind Power Projects (Tranche XX) connected to inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 26.7.2023 of the Ministry of Power, Government of India, as amended from time to time (On admission).**
	5.	**582/MP/2026 alongwith IA 193/2026.**	**SIR4PL**	**Petition under Section 79 of the Electricity Act, 2003 seeking extension of time for injection of infirm power into the grid, in terms of the approval dated 25.05.2026, under clause (b) of the Proviso to Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 15.1(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, for the 200 MW wind capacity being developed by the Petitioner located in Kallam, Maharashtra. *(Interlocutory Application seeking urgent listing of the petition and issuance of interim directions)*.**
	6.	**371/TL/2026**	**KITL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity**

				Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	7.	**372/AT/2026**	**KITL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**
	8.	**537/TL/2026**	**LPTL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.**
	9.	**536/AT/2026**	**LPTL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP.**
	10.	**275/MP/2020 alongwith I.A.No.132/2026**	**RSTEPL**	**Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/-raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011 (Interlocutory application for directions).**
	11.	**169/MP/2022 alongwith I.A.No.39/2022**	**GMRKEL**	**Petition under Section 79 of the Electricity Act, 2003 read with Power Purchase Agreement dated 09.11.2011 and Amended Power Purchase Agreement dated 01.02.2018 seeking quashing of Notice for Rectification dated 08.06.2022 issued by South Bihar Power Distribution Co. Limited, Bihar State Power (Holding) Co. Ltd. and North Bihar Power Distribution company Limited(Interlocutory application for interim direction)**
	12.	**179/MP/2023 alongwith I.A.No.166/2026**	**TPCL**	**Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record).**
	13.	**13/RP/2026 alongwith I.A.No.83/2026**	**GUVNL**	**Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions).**

	14.	**232/MP/2023**	**RPPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. And Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.**
	15.	**20/MP/2023**	**JITPL**	**Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022 challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.**
	16.	**63/MP/2024**	**SSUPL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge.**
	17.	**1020/MP/2025 alongwith IA 84/2026**	**NTPCML**	**Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 (1a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 1.4.2019 to 31.03.2024 after the truing up exercise. (Interlocutory application for change of name)**
	18.	**48/MP/2025**	**NTPCML**	**Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2024 to 31.3.2029.**
	19.	**362/MP/2026**	**STPL**	**Petition under Sections 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023; the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 as amended by the Second Amendment Regulations, 2025, and the Power Purchase Agreement dated 05.01.2011, seeking adjudication of the dispute regarding non-**

				payment of dues towards infirm power injected by Unit-I (660 MW) of the Buxar Thermal Power Project during the period from 21.08.2025 to 13.11.2025, direction for payment of ₹82.04 Crores along with Late Payment Surcharge, and ancillary reliefs.
	20.	**336/MP/2026**	**DVC**	**Petition seeking approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 mw) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to change in law events.**
	21.	**451/MP/2026**	**GUVNL**	**Petition under Sections 79(1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements dated 06.02.2007 (Bid-01) and 02.02.2007 (Bid-02) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited seeking approval of the Amended and Restated Supplemental Power Purchase Agreements dated 1.6.2026.**
	22.	**274/MP/2026**	**Indi grid Solar-II**	**Petition under 79 of the Electricity Act, 2003 seeking issuance of appropriate directions to Respondent No. 1 for effective implementation of the order dated 11.1.2024 in Petition No. 362/MP/2022.**
	23.	**292/MP/2026 alongwith I.A.No.101/2026**	**APIPL**	**Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, inter alia, seeking quashing/ setting aside of the letters dated 01.06.2026 issued by Central Transmission Utility of India Limited revoking the Connectivity of 250 MW granted to the Petitioner along with consequential relief(s) (Interlocutory application for seeking issuance of ex-parte ad-interim directions)**
	24.	**30/MP/2026**	**TPDDL**	**Petition under Section 79(1)(f) and 79(1)(k) read with Section 62(6) of the Electricity Act, 2003 and Regulation 10(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking refund of rebate wrongly deducted by Pragati Power Corporation Limited during refund of excess amount on account of downward revision of tariff.**
	25.	**784/MP/2025**	**JRETL**	**Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-II) dated 06.12.2023 and power purchase agreement dated 11.10.2024.**
	26.	**1028/MP/2025**	**RKMPPL**	**Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, readwith Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the**

				obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs. (Part Heard)
	27.	**49/MP/2026**	**NHPC**	**Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 3(12)(c) and Regulation 36(2)(d) of the CERC (Terms and Conditions of Tariff) Regulations, 2024, seeking exercise of regulatory powers to allow recovery of financial impact arising from implementation of the judgment dated 12.11.2024 passed by the Hon'ble Punjab and Haryana High Court in CWP No. 19546 of 2013 and CWP No. 31576 of 2019, directing removal of pay anomalies for executives in Grades E-1 to E-2A with effect from 1.1.1997.**
	28.	**473/MP/2026**	**TNPDCL**	**Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO₂ Control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Commission, and for consequential protective and interim reliefs.**
	29.	**495/MP/2026**	**Indigrid**	**Petition under Section 79 of the Electricity act, 2003 seeking issuance of appropriate directions to Respondent no.1 for effective implementation of the order dated 11.1.2024 in Petition No. 310/MP/2022.**
	30.	**787/MP/2025**	**FBTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020 (TSA) seeking condonation of time overrun & consequent extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited (PBTL).**
	31.	**374/MP/2026 alongwith I.A.No.130/2026**	**PSPCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 2023 seeking Declaratory and Consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On maintainability).**
	32.	**25/RP/2026**	**NLCIL**	**Petition seeking review of the order dated 7.4.2026 in petition No. 824/TL/2025.**
4.11.2026 Wednesday At 10.30 A.M. Public Hearing		**No. L-1/265/ 2022/CERC**	**Through Online video-conferencing**	**Public hearing on Draft Central Electricity Regulatory Commission(Indian Electricity Grid Code) (Second Amendment) Regulations, 2026.**
6.11.2026 Friday At 10.30 A.M.	**1.**	**549/MP/2026**	**NTPC**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute arising between NTPC Limited and Central**

Miscellaneous Petitions **Through Hybrid Mode**				**Transmission Utility of India Limited (On admission)**
	2.	**530/MP/2026**	**JSWHEL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 17 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022, seeking Relaxation of timelines prescribed under Regulation 10(2) and the Procedure for Implementation of REC Mechanism, for the month of September 2025 and for grant of other consequential relief(s) (On admission)**
	3.	**547/MP/2026**	**NHPC**	**Petition under Regulation-44(6) and 44(7) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20, 2021-22 and 2023-24 in respect of Loktak Power Station (On admission)**
	4.	**Diary No. 825/2026**	**OREPL**	**Petition is being filed under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (hereinafter referred to as "GNA Regulations, 2022"), read with the Order of this Hon'ble Commission dated 14.8.2026 in Petition No. 5/SM/2026 (On admission)**
	5.	**I.A.Dy.No.748/2026 in Petition 58/MP/2026**	**VSUPL**	**Interlocutory application for correction of Record of Proceedings dated 18.9.2026 published on 21.9.2026** *(On admission)* **in Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)**
	6.	**I.A.Dy.No.749/2026 in Petition 257/MP/2026**	**VSUPL**	**Interlocutory application for correction of Record of Proceedings dated 18.9.2026 published on 21.9.2026 (On admission) in Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in relation to non-grant of enhancement of generation capacity by 33 MW within existing connectivity.**
	7.	**529/TD/2026**	**PSTPL**	**Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for grant of Category-III inter-state trading licence under Section 14 of the Electricity Act, 2003**
	8.	**329/TL/2026**	**PTMTL**	**Petition under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License**

				and other related matters) Regulations, 2024 with respect to Transmission Licence to Tumkur-II RE Transmission Limited (now known as POWERGRID Tumkur Madhugiri Transmission Limited).
	9.	**331/MP/2025**	**CSPJPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking a declaration and clarification to the extent that inverters fall under the definition of Solar Power Generator (SPG) as per the Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance (MoF) for revision in CGST rates on SPG.**
	10.	**51/MP/2016**	**BALCO**	**Petition under Section 142 of the Electricity Act, 2003 for non-compliance of the Commission`s directions dated 30.10.2014 and 9.10.2015 in Petitions No. 134/MP/2011 and 124/RC/2015 respectively (Received by Remand).**
	11.	**180/MP/2024**	**ASIPL**	**Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 04.09.2018 inter alia seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.**
	12.	**272/MP/2024**	**LHPL**	**Petition under Section 79 of the Electricity Act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India limited in connection with the in-principle grant of connectivity for 160 MW to the Petitioner.**
	13.	**371/MP/2024**	**JHPL**	**Petition under section 79 of the Electricity act read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General network access to the inter-state transmission system) regulations, 2022 along with regulation 65 of the CERC (conduct of business) regulations 2023, seeking relief(s) against central transmission utility of India limited in connection with the in-principle grant of connectivity for 300 mw to the petitioner herein at davangere district in state of Karnataka.**
	14.	**415/MP/2024**	**NRLDC**	**Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.**
	15.	**232/MP/2024**	**TWEPL**	**Petition under Sections 66 and 79 of the Electricity Act, 2003, read with Regulations 4, 10**

				and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022,
	16.	**258/MP/2024**	**TPTCL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 Inter-alia seeking payment of Rs. 9,72,00,000/- and Rs. 96,48,000/- unlawfully withheld by the Respondents with interest.**
	17.	**292/MP/2024**	**TSPNP**	**Petition under Section 79 of the Electricity Act, 2003 and Article 17 of the power purchase agreements dated 25.11.2021 seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on renewable energy equipment w.e.f. 01.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) dated 28.06.2017 vide Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 amounts to a 'Change in Law' event under Article 17 of the Power Purchase Agreements and to further direct the Respondents to pay compensation along with carrying cost towards additional amount incurred on account of increment in of Goods and Services Tax paid by the Petitioner pursuant to Notifications dated 30.09.2021 and to restitute the Petitioner to the same financial position as it would have been due continuation of Goods and Services Tax rate of 5% which was applicable till 30.09.202**
	18.	**340/MP/2025**	**SECI**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking issuance of direction(s) to the Respondent for payment of outstanding principal amount and applicable Late Payment Surcharge for renewable power supplied by the Petitioner to the Respondent under the Power Supply Agreement dated 7.8.2018, and further directions to the Respondent for signing a Supplementary PSA incorporating developments regarding the sale of power by the Petitioner to the Respondent (Part-heard).**
	19.	**805/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003, seeking appropriate directions upon the Respondents to pay the deducted amount from the monthly Energy bills and Supplementary bills issued by the Petitioner in terms of the Power Supply Agreement dated 18.2.2016 and subsequently amendments thereto.**
	20.	**248/MP/2023**	**GMRWEL**	**Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023 (Part-heard).**
	21.	**345/MP/2026**	**JBVNL**	**Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 36(3) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for reimbursement of expenditure towards establishment of Centralized Security**

				Operation Centre (OT SOC) for substations as additional Operation and Maintenance expense.
	22.	**119/MP/2026**	**JSWREL**	**Petition under Section 79 of the Electricity Act, 2003 seeking a relief for delay in commissioning of the 540 MW Wind Power Project by JSW Renew Energy Limited on account of Force Majeure events and consequential extension of the Scheduled Commissioning Date.**
	23.	**970/MP/2025**	**DBPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.08.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 (Suo-Moto) and Petition No. 4/SM/2024 (Suo-Moto) respectively.**
	24.	**788/MP/2025**	**DBPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively(Interlocutory application for directions).**
	25.	**974/MP/2025 alongwith I.A. No.8/2026**	**NLCIL**	**Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act,2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory application for amendments of the Petition).**
	26.	**422/MP/2026**	**ABRSL**	**Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	27.	**459/MP/2026**	**ABRELRJ**	**Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**

	28	**460/MP/2026**	**ABRELRJ**	**Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-State transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.**
	29.	**267/MP/2026**	**AGE25L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreements dated 14.12.2021, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 500 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant, for which PPAs have been executed between the Petitioner i.e. Adani Green Energy Twenty-Five Limited, and Solar Energy Corporation of India Ltd.**
	30.	**230/MP/2026**	**KTL**	**Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 30.09.2021 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.**
	31.	**205/MP/2026**	**TPREL**	**Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.**
	32.	**337/MP/2026**	**PPCL**	**Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the relaxation of the Normative Annual Plant Availability Factor (NAPAF) for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana the period 16.8.2025, 5.1.2026.**
	33.	**307/MP/2026**	**PKTL**	**Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the Rules and Regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.**
	34.	**308/MP/2026**	**BTL**	**Petition under Section 17(1) and 17(3) of the Electricity Act, 2003 ("Electricity Act") and other applicable laws seeking appropriate directions**

				with respect to amalgamation/ merger of the below mentioned companies and their respective shareholders and creditors pursuant to a Scheme of Arrangement under Section 230 – 233 of the Companies Act, 2013 read with the rules and regulations made thereunder ("Scheme") and assignment/ transfer of transmission licences pursuant thereto.
	35	**240/MP/2024 alongwith I.A. 56/2024**	**AEPL**	**Petition under Section 79(1)(c)(f) of the Electricity Act, 2003 seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for amendments, impleadment and interim reliefs).**
	36.	**335/MP/2024**	**PCKL**	**Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC – seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal.**
	37.	**427/MP/2026**	**JSWHEL**	**Petition under Section 79 of the EA, 2003 read with Regulation 57 of the IEGC 2023, seeking relaxation of the obligation to declare proportionate overload capacity to the long-term beneficiaries of KWHEP, during the period 15th May 2026 to 15th September 2026.**
6.11.2026 Friday At 2.30 P.M. Through Physical Hearing	**38.**	**107/MP/2023**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.**
	39.	**85/MP/2022 along with I.A.No.24/2022 &37/2023**	**PSPCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).**
	40.	**123/MP/2022 alongwith I.A.No.38/2023**	**HPPC**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).**
	41.	**246/MP/2022 along with I.A Nos.8/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).**
	42.	**56/MP/2023**	**MSEDCL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.**

	43.	**185/MP/2023**	**RUVNL**	**Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.**
11.11.2026 Wednesday At 10.30 A.M. Misc./Transmission tariff Petitions **Through Video-conferencing**	**1.**	**Dy.No.341/2026**	**SEML**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003, seeking recovery of dues (being the difference in interim tariff and market aligned tariff) for electricity supplied by SKS Power Generation (Chhattisgarh) Ltd. to Rajasthan Rajya Vidyut Prasaran Nigam Ltd. from 01.11.2020 till 09.05.2024 in terms of the interim Order dated 28.09.2020 passed by the Hon'ble Supreme Court in Civil Appeal Nos. 1937 and 2721 of 2020 (On admission)**
	2.	**Dy.No.738/2026**	**SRI3PL**	**Petition under Section 79(1)(c) of the Electricity Act 2003 read with Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations 2020 (as amended) seeking suitable directions and orders pursuant to findings in the Report dated 11.06.2026 of the Committee constituted vide Office Order dated 30.07.2025 read with Addendum dated 14.01.2026 extending the Scheduled Commercial Operation Date of the commissioned capacity of the Petitioners' 470 MW Hybrid Project in Gadag, Karnataka thereby maintaining eligibility for waiver from payment of full ISTS transmission charges (On admission).**
	3.	**563/MP/2026**	**MSPPL**	**Petition under Section 79 of the Electricity Act, 2003 and Regulations 41 And 42 of The Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking relaxation/ removal of difficulties/ directions/ orders in the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 m(On admission).**
	4.	**516/TL/2026**	**KCTL**	**Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License to POWERGRID Khavda II-C Transmission Limited**
	5.	**514/TL/2026**	**VPTL**	**Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Vizag Power Transmission Limited**
	6.	**515/AT/2026**	**VPTL**	**Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Vizag Power Transmission Limited.**
	7.	**1029/TL/2025**	**NTL**	**Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for Grant of separate Transmission License for**

				Transmission system for providing connectivity to RE applicant(s) at Navinal (Mundra)(GIS) under Regulated Tariff Mechanism (RTM) route.
	8.	**566/TL/2026**	**FIITL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Fatehgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited**
	9.	**567/AT/2026**	**FIITL**	**Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by Fatehgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.**
	10.	**540/TD/2026**	**NPSPL**	**Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.**
	11.	**188/MP/2021 alongwith I.A.Dy.No.595/2026**	**CEPL**	**Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 (Interlocutory application for placing on record additional documents).**
	12.	**198/MP/2026**	**AJPPL**	**Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 17.04.2017 seeking declaration of CEA Regulations, 2019 and Working Group Report, 2022 as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of change in law event.**
	13.	**218/MP/2026**	**JPL**	**Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited from 22.12.2016 to 20.8.2023.**
	14.	**406/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 29.08.2023 passed by this Commission in Petition No. 113/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.**
	15.	**528/MP/2026**	**KREPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network**

				Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.
	16.	**527/MP/2026**	**LEPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.**
	17.	**532/MP/2026**	**Luceo Solar**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.**
	18.	**551/MP/2026**	**Enren I**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation and/or removal of the difficulty arising from the summary closure of the Petitioner's application for non-solar-hour access (integration of Battery Energy Storage System) filed within the Right of First Refusal (RoFR) window, solely on account of an inadvertent mismatch between the authorised signatory of the affidavit and the authorised signatory who digitally signed the**

				application, both authorised under the same Board Resolution; and seeking directions to revive, restore and process the Petitioner's Application with protection of the Petitioner's RoFR priority.
	19.	**718/GT/2025**	**NHPC**	**Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.**
	20.	**74/TT/2026**	**KPS1TL**	**Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for one 400 kV GIS line bay and one additional bay for diameter completion at 2nd 400 kV bus section constructed, maintained and operated by KPS1 Transmission Limited vide Licence No. 132/Transmission /2024/CERC**
	21.	**902/TT/2025**	**KBTL**	**Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for Interconnection of RE developer's DTL at Bay no 412 of KPS-1 (400kV bus section-1)Transmission system constructed, maintained and operated by Khavda - Bhuj Transmission Limited vide Licence No. 125/Transmission/2024/CERC**
	22.	**73/TT/2026**	**KBTL**	**Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for Transmission System for Evacuation of Power from potential renewable energy zone in the Khavda area of Gujarat under Phase-IV (7 GW): Part E1 constructed, maintained and operated by Khavda-Bhuj Transmission Limited vide Licence No. 125/Transmission /2024/CERC**
	23.	**492/TT/2026**	**EPTCL**	**Petition seeking truing-up of transmission tariff for the period FY 2014-19 and FY 2019-24 tariff period.**
	24.	**485/TT/2026**	**WBSETCL**	**Petition seeking truing-up of transmission tariff for the period FY 2019-20 to FY 2023-24 and determination of Transmission Tariff for FY 2024-25 to FY 2028-29 for the deemed Inter-State Transmission lines owned by West Bengal State Electricity Transmission Company Limited and utilized for the transmission system operated by Central Transmission Utility of India Limited**
	25.	**506/TT/2025**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under implementation of 1 no. of 400 kV line bay at 400/220 kV Bikaner-II PS for interconnection of 1000 MW Solar Project of SJVN Ltd in Northern Region**
	26.	**694/TT/2025**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 2 no. of 220 kV line bays at 400/220 kV Bikaner-II PS for interconnection of solar projects in Northern Region**
	27.	**15/TT/2026**	**RNTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part E1 in Northern Region**
	28.	**273/TT/2026**	**PRTL**	**Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the determination of the transmission tariff for the 2024- 29 period under the Central Electricity Regulatory Commission (Terms and Conditions**

				of Tariff) Regulations, 2024 for the assets under "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part-E1" in the Northern Region.
	29.	**471/TT/2026**	**NRSSXXIX**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at Amargarh (GIS) S/s by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).**
	30.	**439/TT/2026**	**TPGL**	**Petition seeking determination of tariff for the period from commercial operation date till 31.3.2029 for the Transmission Project developed under Transmission scheme for evacuation of 4.5 GW RE injection at Khavda PS under Phase II - Part D.**
	31.	**400/TT/2026**	**KNTL**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for the transmission scheme titled Augmentation of transformation capacity at 400/200kV Koppal PS in Karnataka by 1x500 MVA, 400/200 kV ICT (6th) (implemented under Regulated Tariff Mechanism).**
	32.	**442/TT/2026**	**GPTL**	**Petition for determination of transmission tariff from Commercial Operation Date to 31.3.2029 for establishment of 220 kV line bays (GIS) at 400/220 kV Prithla Sub-Station.**
	33.	**662/TT/2025**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Implementation of 1 No. 220kV Line Bay at 400/220 kV Bikaner-II PS for Interconnection of Solar Project (M/s. NHPC Ltd.) in Northern Region**
	34.	**142/TT/2026**	**BBTL**	**Petition for determination of transmission tariff for 2024-29 tariff block for assets under Augmentation of transformation capacity at 400/220 kV Bikaner-II PS by 400/220kV, 1X500 MVA ICT (3rd) in Northern Region.**
	35.	**261/TT/2026**	**PGCIL**	**Petition for determination of tariff from DOCO till 31.3.2029 for Asset-1: 01 No. 765/400/33kV 500 MVA Single Phase Auto Transformer at Durg S/S, Asset-2: 01 No. 400/220kV 105MVA Single Phase Auto Transformer at Rangpo S/S & Asset-3: 01 No. 765 kV 110 MVAR Single Phase Reactor at Wardha sub-Station**
	36.	**217/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block from DOCO to 31.3.2029 for Asset-1 1 no. 25 MVAr, 220 kV Bus Reactor along with associated bay at Alusteng Sub-station (JKPTCL) & Asset-2 - Laying of cable (800 sq. mm XLPE power cable) between Minamarg and Zojila Top section of Alusteng Drass 220 kV section & 02 nos. 220 kV, 25 MVAR Bus Reactors along with associated bays at Drass (GIS) Substation under Transmission System Strengthening for Srinagar-Leh Transmission System in Northern region.**
	37.	**87/TT/2019**	**PGCIL**	**Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1: 1 no. 500MVA 400/220kV Transformer along with associated bays at NP Kunta Sub-Station, Asset-2: 02 nos 220kV Line bays (Bay No 210 & 212) at NP Kunta sub-station and Asset-3: 02 nos 220kV Line bays (Bay No 209 & 211) at NP Kunta sub-station under Transmission System for Ultra**

				Mega Solar Park in Anantpur District, Andhra Pradesh - Part C (Phase-III) (Remand matter).
	38.	**478/TT/2026**	**PGCIL**	**Petition for the determination of the transmission tariff for the Combined asset under "Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1" in the Northern Region.**
	39.	**365/TT/2026**	**PGCIL**	**Petition for determination of tariff for splitting of 400 kV Bus-I & II at 765/400/220 kV Indore S/s into two sections through 400 kV Bus Sectionalizer bays (GIS) & GIS Bus duct under Scheme to control fault level at Indore Sub-station.**
	40.	**361/TT/2026**	**PGCIL**	**Petition for determination of tariff for One No. 400 kV Line bay at 765/400/220kV Indore (PG) S/s under Implementation of 400kV Line bay at 765/400/220kV Indore (PG) S/s in MP for RE Interconnection.**
	41.	**122/TT/2026**	**PGCIL**	**Petition for determination of transmission tariff for 2024-29 tariff block for 2nd Circuit of Kishenpur Dulhasti 400 kV D/C (Quad) Line (Kishtwar - Kishenpur Section) along with associated bay at Kishenpur end under Transmission system for evacuation of power from Pakaldul HEP in Chenab valley HEPs LTA system in Northern region**
	42.	**633/TT/2025**	**PGCIL**	**Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.**
	43.	**440/TT/2026**	**WKTL**	**Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for "Additional inter-Regional AC link for import into Southern Region i.e. Warora-Warangal and Chilakaluripeta Hyderabad – Kurnool 765 kV link" on the Regulated Tariff Mechanism (RTM) mode.**
	44.	**478/TT/2026**	**PGCIL**	**Petition for determination of tariff for assets under Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1 in Northern Region.**
	45.	**278/MP/2023**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 31.03.2021 in Petition No 104/TT/2020 directing bilateral billing and payment of Transmission Charges by the Respondent Intra-State Transmission Licensee to the Petitioner on account of delay in commissioning of its downstream transmission network.**
	46.	**104/TT/2020**	**PGCIL**	**Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset I :Combined Assets One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends, Part of second circuit of 400 kV D/C Dehradun-Bagpat T/L as 400 kV S/C Roorkee Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS**

				XXI) at intersection point along with associated bays at Dehradun and Bagpat end Asset II: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and Asset III 04 Nos. 220 kV bays at Dehradun sub-Station under Northern Region System Strengthening Scheme XVIII in Northern Region(Received by Remand)
	47.	29/RP/2026	PGCIL	Petition for review of the Order dated 22.12.2025 in Petition No. 60/TT/2025.
	48.	16/RP/2026	NTPC	Petition for review of Order dated 15.1.2026 passed in Petition No. 417/MP/2024.
	49.	30/RP/2026	TENGEDCO	Petition seeking for review of the order dated 1.11.2025 in Petition No. 496/MP/2024 (On admission)
Coram; Chairperson Member (Tech.) Member (Law)	50.	18/RP/2025	KPTCL	Petition for review of Order dated 7.5.2025 in Petition No. 353/TT/2025
11.11.2026 Wednesday At 2.30 P.M. Transmission tariff Petitions Coram: Member (Tech.) Member (Law) Through Video-conferencing	51.	916/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Rihand Transmission System in Northern Region.
	2.	997/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A) in the Northern Region.
	3.	72/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under North Eastern Region Strengthening Scheme-IX in North Eastern Region.
	4.	225/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Eastern Region Strengthening Scheme XX (ERSS-XX) in Eastern Region.
	5.	344/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1) in Western Region".
	6.	571/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region.
	7.	731/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Singrauli-Vindhyachal Transmission Line along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.

	8.	174/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400kV D/C (quad) Alipuduar-Jigmeling Transmission line (Indian Portion) and 02 Nos. 400 kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan in North Eastern Region.
	9.	33/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset for Strengthening Scheme in Northern Region.
	10.	166/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Provision of SPARE ICTs in Eastern Region.
	11.	253/TT/2026	PGCIL	Petition for determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Assets under establishment of state-of-the-art unified Centralized Network Management System U-NMS for ISTS and state utility communication network.
	12.	325/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 No of Assets under Project "North Eastern Region Strengthening Scheme-XI in North Eastern Region.
	13.	151/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region.
	14.	99/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.
17.11.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	564/MP/2026	ERAPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 13(1)(d), Regulation 13(2)(a) and Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), seeking a declaration, confirming the entitlement of the Petitioner's 300 MW ISTS-connected solar power project to 100% waiver of Transmission Charges and Transmission Losses for the use of the inter-State transmission system (On admission).
	2.	576/AT/2026	SECIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the tariff discovered through Tariff-Based Global Competitive Bidding (PSP-I) for procurement of 1344 MW/10752 MWh of storage capacity from Inter-State Transmission System (ISTS)-connected Pumped Storage Plants, conducted in accordance with the ?Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity from Pumped Storage Plants? dated 06.02.2025 issued by the Ministry of Power, Government of India
	3.	581/AT/2026	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW of Firm

				and Dispatchable Renewable Energy Round-the-Clock (FDRE-RTC) Power from ISTS- connected Renewable Energy Power Projects (SECI-FDRE RTC-V) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India
	4.	**585/AT/2026**	**SECIL**	**576/AT/2026 SECIL Petition under Section 63 of the Electricity Act, 2003 seeking adoption of the tariff discovered through Tariff-Based Global Competitive Bidding (PSP-I) for procurement of 1344 MW/10752 MWh of storage capacity from Inter-State Transmission System (ISTS)-connected Pumped Storage Plants, conducted in accordance with the ?Tariff Based Competitive Bidding Guidelines for Procurement of Storage Capacity from Pumped Storage Plants? dated 06.02.2025 issued by the Ministry of Power, Government of India** **581/AT/2026 SECIL Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1000 MW of Firm and Dispatchable Renewable Energy Round-the-Clock (FDRE-RTC) Power from ISTS- connected Renewable Energy Power Projects (SECI-FDRE RTC-V) and selected through competitive bidding process as per the guidelines dated 09.06.2023 issued by the Ministry of Power, Government of India**
	5.	**588/TL/2026**	**WRER**	**Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent clarification and replacement, if any, with respect to grant of Transmission License to WR-ER Part C Power Transmission Limited.**
	6.	**589/AT/2026**	**WRER**	**Application under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through competitive bidding in respect of Transmission Service Provider and in respect of inter-State transmission systems as defined under sub-section (36) of Section 2 of the Act.**
	7.	**Diary No. 658/2026**	**GEPL**	**Petition under Section 79(1)(e) read with Section 79(1)(k) of the Electricity Act, 2003, Regulations 65 – 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 23 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations, 2020, and further read with section 31 of the Insolvency and Bankruptcy Code, 2016, seeking clarification / confirmation that Inter-State Trading Licence No. 41/Trading/CERC dated 28.11.2008 granted to the Petitioner.**
	8.	**432/MP/2019 alongwith I.A.No.82/2023 &111/2025**	**SPL**	**Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of Procurers(Interlocutory application for taking on record subsequent facts on record)**
	9.	**441/TL/2025**	**M1TL**	**Application under Sections 14, 15, 79 (1)(e) of the Electricity Act, 2003 read with the Central**

				Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of transmission licence to Mundra I Power Transmission Limited (Received by Remand).
	10.	**238/MP/2023**	**SPGCL**	**Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.**
	11.	**326/MP/2026**	**SJVNL**	**Petition under Regulation 65(7) & (8) of The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2023-24 in respect of Nathpa Jhakri Hydro Power Station.**
	12.	**368/MP/2025**	**NTPC**	**Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.1.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.**
	13.	**197/MP/2026**	**SNTL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 04.12.2020 (TSA) seeking extension of Scheduled Commercial Operation Date (SCOD) on account of Force Majeure/Change in Law events and relief for cost overrun and consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Sikar Transmission Limited.**
	14.	**309/MP/2026**	**SECIL**	**Petition under Section 79(1)(a) and (f) of the Electricity Act,2003 seeking declaration of increase in rate of Goods and Service Tax (GST) from 5% to 12% on account of Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 issued by the Ministry of Finance as a Change in Law event in terms of the Article 10 of the Power Usage Agreement for supply from 300 MW project of SECI at Andhra Pradesh (Ramagiri) (out of the total capacity of 1200 MW) and further direct the procurer discom to pay compensation along with carrying cost to SECI towards the additional amount incurred on account of such change in law event, in terms of the liberty given in Petition no. 617/AT/2025 to seek change in law relief.**
	15.	**219/MP/2026**	**SATL**	**Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 02.11.2020 (TSA) seeking condonation of time over run & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and**

				Change in Law events pertaining to POWERGRID Aligarh Sikar Transmission System Limited.
	16.	**344/MP/2026**	**NTPCREL**	**Petition under Section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 01.06.2022 inter alia seeking approval of occurrence of Change in Law and consequential reliefs.**
	17.	**667/MP/2025 along with IA No.55/2025**	**KPS1TL**	**Petition under Section 79, and Section 79(1)(D of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPSI Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work(Interlocutory application for interim reliefs).**
	18.	**424/MP/2026 alongwith I.A.No.142/2026**	**PSPCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing).**
	19.	**302/MP/2026**	**AGE26AL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 13.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 167 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.**
	20.	**266/MP/2026**	**AGE26AL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 07.03.2022 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.**
	21.	**364/MP/2026**	**AGE26AL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 01.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 200 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.**
	22.	**299/MP/2026**	**PSPCL**	**Petition under Regulation 26(9) of the Central Electricity Regulatory Commission (Terms and Conditions f Tariff) Regulations, 2014 read with**

				Regulation 61(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019; Regulations 110, 111, 112 and, 113 of the CERC (Conduct Of Business) Regulations, 1999; and Regulations 64 And, 65 of the CERC (Conduct Of Business) Regulations, 2023 seeking directions regarding the Sharing of Net savings arising out of the refinancing of Loan by Damodar Valley Corporation in respect of its Bokaro Thermal Power and Raghunathpur Thermal Power_Generating Stations for the period from 1.4.2014 to 31.3.2019 and 1.4.2019 to 31.3.2024.
	23.	**254/MP/2026**	**KREPL**	**Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalization of 300 MW connectivity dated 07.02.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.**
	24.	**245/MP/2026**	**SC7PIPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delay faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner.**
	25.	**115/MP/2026**	**NLCIL**	**Petition seeking approval for determination of Lignite Input Price for the period 1.04.2024 to 31.03.2029 in respect of Neyveli Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024.**
	26.	**353/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 02.09.2022 passed by this Hon'ble Commission in Petition No. 261/TT/2015 directing billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.**
	27.	**311/MP/2023 alongwith I.A.No.80/2023**	**APIPL**	**Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Transmission Agreement for Connectivity dated 20.076.2020 read with Supplementary Agreement to Transmission Agreement dated 10.06.2021 and Agreement for Long Term Access dated 21.06.2022, as well as applicable laws inter alia seeking frustration of the connectivity and long- term access granted to the Petitioner by the Respondent Nos. 1 and 2;**

				and consequential relief therefor(Interlocutory application for interim reliefs).
	28.	**80/MP/2024**	**KSKMPCL**	**Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.**
	29.	**113/MP/2026**	**TPSL**	**Petition under Section 79(1)© & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.**
	30.	**280/MP/2026**	**APCPL**	**Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 seeking an in-principle approval for grant of adjustments/recovery of financial impact of change in law events as a result of implementation of the Notification on the Reuse of Treated Waste Water Policy, 2019 and its subsequent amendments.**
	31.	**397/MP/2026 alongwith I.A.Nos.136/2026**	**GRTJPL**	**Petition under Section 79 of The Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment(Interlocutory application for interim directions)(Part-heard).**
	32.	**454/MP/2025**	**VSEPL**	**Petition under Section 79 of the Electricity Act, 2003, read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 and 13.03.2025 issued by Central Transmission Utility of India Limited to Betam Wind Energy Private Limited revoking its Connectivity of 32 MW.**
	33.	**391/GT/2019**	**JSWHEL**	**Petition for determination of generation tariff for 2019-24 tariff period under Regulation 9(2) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of 1000 MW Karcham Wangtoo Hydro Electric Project (KW HEP) (Received by remand)**
17.11.2026 Tuesday At 2.30 P.M. Through Hybrid Mode	**34.**	**53/MP/2023 alongwith IA No. 11/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power RoP in Petition Nos. 167/MP/2023 and Ors. Page 2 of 3 Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof (Interlocutory application for ad-interim stay).**

	35.	**167/MP/2023 alongwith IA No. 32/2024**	**SUL**	**Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dated 17.05.2021 and its Supplementary Agreement dated 8.10.2021 seeking, inter-alia, declaration that invocation of Bank Guarantee No.8143011 G006521 dated 10.6.2021 amounting to Rs. 39.75 Crores (BG) by the Respondents by way of impugned Letter No. 944/UMPPl/ 400MW Hydro dated 03.12.2022 is illegal, arbitrary and void abinitio and for direction against the Respondents for refund of t 39.75 Crores along with interest @11.75% p.a. from 5.12.2022, i.e., date of invocation of Bank Guarantee, till actual payment thereof to the Petitioner(Interlocutory application for amendments of the prayer)**
	36.	**258/MP/2023 alongwith IA No. 59/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking setting aside of the letter dated 26.04.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement illegally terminating the agreement(Interlocutory application for interim directions).**
	37.	**267/MP/2023**	**UPPCL**	**Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.5.2021 executed between the Petitioners and the Respondent No.1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May, 2022 till date.**
	38.	**216/MP/2026**	**TUL**	**Petition under Section 79(1)(f) of Electricity Act, 2003 (Act) read with Article 19.3 of the Hydro Power Purchase Agreement dated 17.5.2021 (HPPA) seeking directions to the Respondents to pay Termination Payment on account of termination of the HPPA vide letter dated 26.4.2023 due to Procurer's default.**
	39.	**323/MP/2026 alongwith I.A.No.117/2026**	**AEPL**	**Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4. 5. 2 of the Power Purchase Agreement dated 18.04.2024 executed between Apraava Energy Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project (Interlocutory application seeking interim reliefs and urgent listing)**
	40.	**42/MP/2026**	**ARPL**	**Petition under Section 79(1)(f) and (k) of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 14.08.2024, seeking quashing of the letters dated 07.08.2025 and 25.08.2025 issued by MSEDCL and NTPC respectively, and grant of an unconditional extension of the SCSD till 22.09.2026 without imposition of any financial liability including additional transmission charges.**
	41.	**212/MP/2026 alongwith**	**TPREL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 4.5.2 of the Power Purchase Agreement dated 03.05.2024 inter-alia**

		I.A.Diary No.536/2026		**seeking extension of the Scheduled Commencement of Supply Date due to the delay in the operationalisation of the ISTS network and on account of force majeure events along with consequential reliefs(Interlocutory application for the amendments of the Petition).**
	42.	**263/MP/2026 along with IA No.92/2026**	**ASPL**	**Petition under Section 79 of the Electricity Act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.08.2024 (as amended) executed between Anboto Solar Private Limited and NTPC Limited, seeking (i) a declaration that the delay in commencement of supply from the Petitioner's solar power project has occurred due to delay in readiness of the ISTS substation at the Delivery Point, including readiness of the power evacuation and transmission infrastructure of the ISTS network and operationalisation of GNA, constituting a delay beyond the control of the Petitioner within the meaning of Article 4.5.2 of the PPA, (ii) consequent revision of the Scheduled Commencement-of-Supply Date in accordance with Article 4.5.2 of the PPA and aligned with the availability of the transmission system, and (iii) consequential reliefs, including waiver of any adverse contractual consequences arising on account of such delay. (Interlocutory application for interim directions)**
	43.	**188/MP/2026 alongwith I.A.No.64/2026**	**JGRJ Two Solar Private Limited**	**Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 01.05.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.**
	44.	**189/MP/2026 alongwith I.A.No.65/2026**	**SPPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.04.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.**
	45.	**190/MP/2026 alongwith I.A.No.66/2026**	**GICWTPL**	**Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4,4.5 and 11 of the Power Purchase Agreement dated 24.04.2024 executed between Green Infra Clean Wind Technology Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.**
	46.	**192/MP/2026 alongwith I.A. No.70/2026**	**HHPL**	**Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.**
	47.	**211/MP/2026**	**HRSEPL**	**Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated**

				30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity and readiness of the transmission system by CTUIL, required for evacuation of power from the Petitioner's project.
	48.	**291/MP/2026 alongwith I.A.No.100/2026**	**JGBPL**	**Petition under Section 79 (1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement of Supply Date of JGBPL's 230 MW Hybrid Project (150 MW Solar + 80 MW Wind) on account of the delays in (i) operationalization of the connectivity granted to the Project at Bhadla III ISTS PS substation (ii) grant of approval by Ld. MERC for procurement of power by MSEDCL from the Project, and (iii) force majeure events being the India-Pakistan conflict during May 2025 and (iv) ongoing conflict in West Asia, which have adversely impacted the development of the Project, without levy of any financial obligations (Interlocutory application for interim reliefs).**
	49.	**311/MP/2026 alongwith I.A.No.109/2026**	**ASPL**	**Petition under Sections 79(1)(e), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Articles 4.5.2 and 11.2.2 and 11.2.5 of the Power Purchase Agreement dated 14.10.2024 seeking extension of the Scheduled Commencement of Supply Date on account of delays beyond the control of the Petitioner, protection from levy of liquidated damages, termination arising from delay in commencement of supply, continuation of the applicable ISTS transmission charges/losses waiver benefits, and consequential reliefs(Interlocutory application for interim reliefs)**
	50.	**316/MP/2026 alongwith I.A.No.112/2026**	**SVVPL**	**Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project (Interlocutory application seeking interim relief and urgent listing of the captioned petition.**
	51.	**256/MP/2026**	**CREHTPL**	**Petition under Section 79 1(f) and 1(k) of the Electricity act, 2003, read with Article 4.5.2 of the Power Purchase Agreement dated 13.5.2024 seeking for declaration that the scheduled commencement of supply date under the PPA dated 13.5.2024 stands extended for a period of 30 days subsequent to the readiness of the delivery point and Power Evacuation Infrastructure, without imposition of any financial liability including but not limited to additional transmission charges and for quashing of the letter dated 25.2.2026 and 19.3.2026 issued by the respondent No.2 and respondent No. 1 respectively (Interlocutory application for urgent listing and interim reliefs)**

	52.	335/MP/2026 alongwith I.A.No.119/2026	AEPL	Petition under Section 79(1)(f) and (k) of the Electricity Act 2003, seeking extension of Scheduled Commencement Supply Date of the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan on account of delays in (i) operationalisation of connectivity granted to the Project at Bikaner II GSS and (ii) grant of approval by Maharashtra Electricity Regulatory Commission for procurement of power from the Project by Maharashtra State Electricity Distribution Company Limited, without levy of any financial obligations (Interlocutory application seeking interim relief).
	53.	255/MP/2026	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 22.04.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited.
19.11.2026 Thursday At 10.30 A.M. Misc./Transmission tariff Petitions Through Video-conferencing	1.	143/MP/2024	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 57 & 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023.
	2.	279/MP/2024	Dahda Nagar	Petition under Section 79 (b) and (f) of the Electricity Act, 2003 ("Act') for adjudication of disputes between the Petitioner - DNH & DD Power Distribution Corporation Limited and the Respondent No 1, Ratnagiri Gas and Power Pvt. Ltd., in relation to RGPPL's demand of fixed charges and late payment surcharge by the Respondent No. 1 from the Petitioner.
	3.	617/MP/2020	BALCO	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited form Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
	4.	67/MP/2021	SVVPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
	5.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
	6.	340/MP/2022	IL&FS	Petition under Section 79(1) (b) and Section 79(1) (f) of Electricity Act, 2003 read with Article 22.4 of Pilot Agreement for Procurement of Power dated 26.10.2018 executed between IL&FS Tamil Nadu Power Company Ltd. and PTC India Limited for recovery of (i) outstanding Monthly Invoices (ii) Delayed Payment Interest (iii)

				compensation for under-scheduling (iv) charges for minimum guaranteed off-take of 55% against the deemed full availability and (v) O&M Expenses and interest on debt.
	7.	**341/MP/2022**	**IL&FS**	**Petition under Section 79, including 79(1) (b),79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, seeking payment of the outstanding amount in terms of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent, TANGEDCO.**
	8.	**286/MP/2023**	**APMPL**	**Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner's 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan; and consequently, restrain the Respondent No. 2 from taking coercive action against the Petitioner till such time.**
	9.	**228/MP/2023 alongwith I.A.No.69/2026**	**JITPL**	**Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003 (Interlocutory application for amendments of the Petition).**
	10.	**279/MP/2023**	**DVC**	**Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of the Regulation 43(9), Regulation 45(5)(a)(v) & 45(5)(a)(vi) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) 2023**
	11.	**230/MP/2023**	**ASEJTPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.**
	12.	**117/MP/2023**	**GUVNL**	**Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.04.2007.**
	13.	**331/MP/2024**	**SUL**	**Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022**

				amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
	14.	**581/MP/2025**	**PTCIL**	**Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge.**
	15.	**759/MP/2025**	**ASEJ1PL**	**Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Ltd. and Solar Energy Corporation of India Limited.**
	16.	**933/MP/2025**	**AHEJ2L**	**Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Limited and Solar Energy Corporation of India Limited.**
	17.	**952/MP/2025**	**AHEJ3L**	**Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Limited.**
	18.	**171/MP/2026**	**NHPC**	**Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations.**
	19.	**270/MP/2026**	**NEEPCO**	**Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 65, 66, 67 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas and relaxation in the norms of normative plant availability factor (NAPAF) in terms of regulation 70(a)(a) as read with regulation 102 (power to relax) and regulation 103 (power to remove difficulty) of the CERC (Terms and Condition of Tariff) Regulations, 2024 in respect of the Agartala gas based Power Station.**
	20.	**113/MP/2025 alongwith I.A.No.189/2026**	**NTPC**	**Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Regulation 57 and 58 of the Central Electricity Regulatory Commission (India Electricity Grid Code), 2023 and Regulation 102 and 103 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (Interlocutory application seeking leave to place on record additional documents and subsequent developments).**
	21.	**321/MP/2025**	**JSL**	**Petition under Section 79(1)(f) seeking to direct Respondent No. 1 to pay an amount of Rs. 19,05,31,515/- to the Petitioner.**

	22.	284/MP/2023	PSPCL	Petition for exclusion of drawal of BBMB from the deemed General Network Access quantum of the State of Punjab.
	23.	316/MP/2023	HPPC	Petition under section 79(1)(c) read with Regulations 18, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, for exclusion of drawl of BBMB from the deemed general network access quantum of the State of Haryana.
	24.	3/RP/2024	PSPCL	Petition for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.
	25.	4/RP/2024	HPPC	Petition for review of Order dated 22.09.2023 in Petition No. 11/SM/2023.
19.11.2026 Thursday AT 3.00 P.M. Public Hearing		Public Hearing on 13/SM/2026		
20.11.2026 Friday At 10.30 A.M. Miscellaneous Petitions (Through Physical Mode only)	1.	538/AT/2026	BRPTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the BHADLA RAMGARH POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.
	2.	539/TL/2026	BRPTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to BHADLA RAMGARH POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	3.	220/TL/2025	SKPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission Licence to South Kalamb Power Transmission Limited.
	4.	561/TT/2026	PGCIL	Petition for determination of Transmission Tariff for 2024-29 tariff block for Asset-I: LILO of Lonikhand (MSETCL) - Kalwa(MSETCL) 400kV S/C Line at Navi Mumbai along with 400/220kV Navi Mumbai(GIS Substation) at Navi Mumbai under "Western Region System Strengthening Scheme V" in the Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	5	584/MP/2020 alongwith I.A.Nos. 30/2022 and 116/2025	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale

				Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited (Interlocutory application raising additional grounds on behalf of the Petitioner and modification of the prayers)
	6.	**41/MP/2014 alongwith I.A. No 110/2026**	**AREPL**	**Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition) (Received by Remand).**
	7.	**14/MP/2014**	**KVKEL**	**Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).**
	8.	**327/MP/2013**	**Diwakar Solar**	**Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).**
	9.	**349/MP/2024 alongwith I.A.No.84/2024**	**KSKMPL**	**Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of liquidated damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for directions).**
	10.	**101/MP/2010**	**PGCIL**	**Petition under Regulations 12, "Power to remove difficulties" & Regulations 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007 as details in the petition (Remand matter)**
	11.	**25/MP/2026**	**NTPC**	**Petition under Sections 79(1) of the Electricity Act, 2003 and the CERC Conduct of Business Regulations, 2023 for seeking relief of under-recovery of fixed charges for NTPC's gas-based stations.**
	12.	**342/MP/2026**	**TPDDL**	**Petition under Section 79(1)(f) read with Section 79(1)(b) of the Electricity Act, 2003, Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and terms of Power Sale Agreement dated 26.06.2019 executed between Solar Energy Corporation of India Limited and Tata Power Delhi Distribution Limited seeking a pro-rata share of the liquidated damages recovered by Solar Energy Corporation of India Limited from Adani Solar Energy Jaisalmer Two Private Limited (formerly SBSR Power Cleantech Eleven Private Limited) pursuant to the Order dated 12.2.2026 in Petition No. 192/MP/2021 and Petition No. 235/MP/2023, and consequential reliefs.**
	13.	**305/MP/2026**	**ASEAP3L**	**Petition under Section 79 of the Electricity Act, 2003 seeking quashing of the Bill/Invoice dated (i) 02.03.2026; and (ii) 01.04.2026 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,76,569/-, amongst other reliefs.**
	14.	**251/MP/2026**	**JSWREL**	**Petition under Section 79 of the Electricity Act 2003 seeking compensation by way of additional expenses incurred on account of change in goods and services tax in terms of Article 12 of Power Purchase Agreement dated 1.5.2021.**

	15.	**128/MP/2026**	**GMRWEL**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 27.11.2013 between GMR Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with Back-to-Back Power Sale Agreement dated 01.03.2012 between GMR Warora Energy Limited and GMR Energy Trading Ltd. challenging TNPDCL's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal / RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal.**
	16	**5/MP/2026**	**CSPDCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Sevent Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW power to KSEBL through NVVNL by CSPDCL.**
	17.	**413/MP/2026 alongwith I.A.No.138/2026**	**SGEL**	**Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs (Interlocutory application for taking additional facts and subsequent events on record and for grant of ex parte ad interim relief staying the operation of the impugned communication dated 15.7.2026).**
	18.	**411/MP/2026 alongwith I.A.No.544/2026**	**SGEL**	**Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and Regulation 42 of the CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), challenging the impugned communication dated 8.7.2026 issued by the Respondent declaring the petitioner's connectivity liable to be revoked and its Bank Guarantees liable to be encashed under Regulation 11b(2) of the GNA Regulations, and seeking consequential reliefs (Interlocutory application for taking additional facts and subsequent events on record and for grant of ex parte ad interim relief staying the operation of the impugned communication dated 15.7.2026).**
	19.	**96/MP/2026**	**RSPPL**	**Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020.**
	20.	**905/MP/2025**	**PGPL**	**Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.**

	21.	**240/MP/2026 alongwith I.A.No.78/2026**	**RSPPL**	**Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.6.2025 (Interlocutory application for urgent listing and interim order/directions).**
	22.	**318/MP/2023**	**TUL**	**Petition under section 79(1)(b) and 79(1) (f) of the Electricity Act 2003 for approval of "Change in Law" event and offset its financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of operation of Sikkim Payment of Ecosystem Services Rules, 2022 dated 18.07.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 in terms of Articles 9.8 and 11 of the Power Purchase Agreement entered by Sikkim Urja Limited (formerly Teesta Urja Limited) in relation to Teesta III Hydroelectric Project (1200 MW) with PTC India Limited on 28.07.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.**
	23.	**150/MP/2026**	**ERAPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No. 06/2025- Customs dated 01.02.2025 with effect from 01.02.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited along with carrying cost on compound interest basis.**
	24.	**614/MP/2025**	**IL&FS**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking a declaration that the Respondent No. 1 viz. Tamil Nadu Power Distribution Corporation Limited has failed to comply with the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003, and consequently, seeking for directions upon the said Respondent No.1 to make the payments to the Petitioner in accordance with the benchmark energy charge rate prescribed by the Ministry of Power under the aforesaid directions issued under Section 11, amongst other reliefs.**
	25.	**811/MP/2025 along with IA No. 87/2025**	**MSEDCL**	**Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Order XXI. Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code,**

				1908 seeking execution/ enforcement! compliance of this Commissions Order dated 17.4.2023 passed in I.A. No. 12 of 2023 in Petition No. 246/MP/2022(Part-heard).
	26.	**153/MP/2025 alongwith I.A.No.160/2026**	**UPPCL**	**Petition under Section 79(1)(f) of Electricity Act, 2003 seeking (i) quashing of supplementary invoice dated 15.11.2024 raised by NHPC Limited towards water tax (ii) directions to NHPC Limited restraining it from further raising supplementary bills for water tax upon UPPCL and uploading the same on PRAAPTI Portal and (iii) directions to Power Finance Corporation Limited/Grid Controller of India Limited to not regulate power with respect to UPPCL on account of default in payment of supplementary bill dated 15.11.2024(Interlocutory application for amendments of the Petition and to bring on record additional documents).**
	27.	**155/MP/2026**	**AMPING8**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreement dated 19.07.2021 entered between the Petitioner and Solar Energy Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.**
	28.	**I.A.No.155/2026 in Petition No. 217/MP/2024**	**IL&FS**	**Interlocutory application moved by IL&FS Tamil Nadu seeking permission for placing reply in Petition No. 217/MP/2024 on record (On admission) .**
	29.	**416/MP/2026 alongwith I.A.No.174/2026**	**OKPPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 30.10.2019, read with Amended Power Purchase Agreement dated 3.8.2023, executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 199.5 MW Wind Power Project in the State of Karnataka(Interlocutory application for urgent listing).**
	30.	**494/MP/2026**	**AREH4L**	**Petition under Section 79 of the Electricity Act 2003 ("EA 2003") seeking quashing of the Bilateral Transmission Bills/ Invoices dated (i) 02.03.2026; and (ii) 01.04.2026 ('impugned bills') issued by CTUIL, cumulatively of Rs. 9,21,900/- for the period from March 2026 to April 2026, upon the Petitioner No. 1.**
	31.	**533/MP/2026**	**SRIPL**	**Petition under Section 79(1)(c) of the Electricity Act 2003 read with Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations 2020 (as amended) seeking suitable directions and orders pursuant to findings in Report dated 22.4.2026 of the Committee constituted vide Office Order dated 30.7.2025 read with Addendum dated 14.1.2026 extending Scheduled Commercial Operation Date of the commissioned capacity of the Petitioners' 399.8 MW Hybrid Project in Koppal, Karnataka thereby**

				maintaining eligibility for waiver from payment of full transmission charges.
	32.	**534/MP/2026 alongwith I.A.No.176/2026**	**AEPL**	**Petition under Section 79 of the Electricity Act, 2003, and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking setting aside of the communication dated 02.09.2026 issued by the Central Transmission Utility of India Limited and a declaration that the Petitioner had correctly achieved Financial Closure of the Project in terms of Regulation 11A(2) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022(Interlocutory application for interim reliefs and urgent listing).**
	33.	**61/MP/2026**	**XXPPL**	**Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 ("COB Regulations") and Article 12 of the Power Purchase Agreements dated 14.07.2022 and 24.11.2022 executed between the Petitioner and NTPC Limited (collectively referred to as the "PPAs") seeking an appropriate adjustment/compensation to offset financial/commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12% by way of Notification No. 8/2021- Central Tax (Rate) and Notification No. 8/2021- Integrated Tax (Rate) dated 30.09.2021 as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost.**
	34.	**123/MP/2026 along with IA No. 39/2026**	**ARIPL**	**Petition under Section 79 (1)I of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking harmonisation of timeline for financial closure and Project Commissioning with the extended start date of connectivity.**
	35.	**403/MP/2026**	**VEAPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to allow consolidation of the quantum of Connectivity capacities granted to the Petitioner pursuant to 03 (three) different Connectivity Applications having same source (wind) aggregating to 124 MW at the same sub-station and the same bay with the same start date of Connectivity and conversion of the said consolidated Connectivity granted under Land Route to the Letter of Award/Power Purchase Agreement Route in terms of Regulation 11A(4) of the GNA Regulations (as amended) on the basis of the Power Purchase Agreement dated 15.4.2026 along with consequential relief(s) thereof.**

	36.	**457/MP/2026**	**BNHP1**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking directions to Central Transmission Utility of India Limited to consolidate the Connectivity(ies) granted to the Petitioner pursuant to its 02 (two) Connectivity Applications, aggregating to 300 MW (Hybrid), at the same sub-station namely Fatehgarh-IV Pooling Substation (Sec-I), through the same bay and with the common dedicated transmission line; permit conversion of 120 MW out of the said consolidated Connectivity from the Land Route/Land BG Route to the Letter of Award/Power Purchase Agreement Route under Regulation 5.8(xi)(a), read with Regulation 11A(4), of the GNA Regulations (as amended), on the basis of the Power Purchase Agreement dated 12.08.2025 executed with NHPC Limited; and consequently align the timeline for revocation under Regulation 24.6 of the GNA Regulations (as amended), insofar as it pertains to the balance Connectivity capacity of 180 MW continuing under the Land Route/Land BG Route, with the Scheduled Commencement of Supply Date or the extended Scheduled Commencement of Supply Date, as applicable, under the said Power Purchase Agreement.**
	37.	**320/MP/2026 alongwith I.A.No.116/2026**	**NLCIL**	**Petition under section 79 (1)(c) of the Electricity Act, 2003 read with and Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-state Transmission System) Regulations, 2022 seeking extension of the commissioning date and start date of the connectivity for the 200 MW Bhuj Solar Project granted to the Petitioner (Interlocutory application for interim directions).**
	38.	**488/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 26.09.2022 passed by this Commission in Petition No. 254/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.**
	39.	**444/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 09.10.2018 passed by this Commission in Petition No. 100/TT/2017 read with the Order dated 17.10.2021 passed in Petition No. 55/TT/2020 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network.**
	40.	**556/MP/2026**	**TPREL**	**Petition under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulations 41**

				and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking directions to Central Transmission Utility of India Limited to accept the documents demonstrating rights over the land parcels standing in the name of the subsidiary company executing the Project of the Connectivity Grantee (parent company) for the change in land parcels under Regulation 5.10.
	41.	**434/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 21.01.2020 passed by this Commission in Petition No. 311/TT/2018 directing bilateral billing and payment of Transmission Charges by the Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network (On admission) .**
	42.	**436/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 27.01.2020 read with the Corrigendum Order dated 04.02.2020 passed by this Commission in Petition No. 266/TT/2018 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network. (On admission) .**
	43.	**25/RP/2025 alongwith I.A. No. 135/2025**	**MPPMCL**	**Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application seeking condonation of delay)**
	44.	**9/RP/2024 alongwith I.A.Nos.19/2024 & 134/2025**	**KTL**	**Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025.**
20.11.2026 Friday At 2.30 P.M. **(Through Physical Mode only)**	**45.**	**348/MP/2023 along with IA No. 83/2025**	**AREFL**	**Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity(Interlocutory application for5 deferment of .**
	46.	**169/MP/2024 alongwith I.A.No.39/2024 &115/2026**	**RNUPL**	**Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated 29.08.2022 executed between ReNew Naveen Urja Private Limited and Solar Energy Corporation of India Limited(Interlocutory application for interim directions and seeking a direction restraining SECI from invoking the bank guarantee).**
	47.	**178/MP/2025 alongwith I.A.No71/2025**	**ARPL**	**Petition under Section 79 of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects (Bidding Guidelines) and Articles 4 and 13 of the Power Purchase Agreement dated**

				25.07.2022 executed between Anupavan Renewables Private Limited and Solar Energy Corporation of India Limited along with Affidavit (Interlocutory application for impleadment as party to the Petition filed by UPPCL).
	48.	**782/MP/2025**	**ACMESHL**	**Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.**
	49.	**833/MP/2025 alongwith I.A..No.103/2026**	**AMPINEGPL**	**Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (Interlocutory application for impleadment).**
	50.	**817/MP/2025**	**JGCPL**	**Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.**
	51.	**243/MP/2024 alongwith I.A.Nos.58 and 79/2024**	**AGEMPL**	**Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting- aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutch One Limited, amongst other reliefs (Interlocutory applications for interim reliefs).**
	52.	**309/MP/2024**	**MAEL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by this Commission in Petition No. 92/MP/12015.**
	53.	**304/MP/2024 alongwith I.A.No.75/2024**	**TPL**	**Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee(Interlocutory application for interim reliefs).**
	54.	**261/MP/2024**	**APSPDCL**	**Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)**
	55.	**296/MP/2025**	**MePDCL**	**Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission**

				(Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent as well as in terms of the Settlement Agreement dated 11.06.2024 and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)
	56.	**94/MP/2023**	**KEIPL**	**Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of th**
	57.	**265/MP/2022 alongwith I.A.No.63/2023**	**APPCPL**	**Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory application seeking additional prayers) .**
	58.	**410/MP/2024**	**PSPCL**	**Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi (Part-heard)**
	59.	**912/MP/2025**	**KSKMPCL**	**Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.**
Coram: Member (Law) Member (Fin.)	**60.**	**116/MP/2022**	**DBPL**	**Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.**
25.11.2026 Wednesday At 10.30 A.M. Miscellaneous Petitions Through Video-conferencing	**1.**	**Diary No.713/2026**	**RSOPL**	**Petition seeking declaration of the increase in the rate of Goods And Services Tax From 5% To 12%/18%, pursuant to Notification No. 8/2021-Central Tax (Rate) and Notification No. 8/2021-Integrated Tax (Rate), both dated 30.09.2021(On admission)**
	2.	**Diary No. 753/2026**	**APFOPL**	**Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with Regulation 5.11(a) and Clause (1)(e) of Annexure-IV and Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, as amended from time to time, inter alia, seeking appropriate directions to the Central Transmission Utility of India Limited for revision and correction of the Scheduled Commercial Operation Date (?SCOD?) stipulated in respect of the in-principle grants of Non-Solar Hour Connectivity issued by it to the Petitioners under Regulation 5.11(a) of the GNA Regulations, 2022, by reckoning the SCOD with reference to twenty-four (24) months from the date of the in-principle grant of Connectivity or the Firm Start Date of**

				Connectivity, whichever is later, and for removal of the difficulty arising from the methodology presently adopted by CTUIL in determining the SCOD, along with consequential reliefs (On admission) .
	3.	**584/TL/2026**	**RNPTL**	**Petition under Sections 14, 15 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of a Transmission Licence for development of 2 Nos. 220 kV Line bays at Handia S/s for Handia-Bagli (New) 220 kV D/c line, under Regulated Tariff Mechanism**
	4.	**579/TD/2026**	**SEMTIPL**	**Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 read with Section 15 (1) of the Electricity Act, 2003 seeking upgradation of existing inter-state Category V Trading Licence of Shell Energy Marketing and Trading India Private Ltd to Category ? III Trading Licence**
	5.	**306/MP/2022 alongwith I.A.Nos.20&85/2023,16/2024,79&80/2026**	**UPCL**	**Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Pvt Ltd (Interlocutory applications for impleadment, Application seeking directions, Application moved by R-1 for referring the pending disputes to Arbitration and application moved by the Petitioner for urgent listing).**
	6.	**488/MP/2024**	**AP&NR**	**Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003, read with Power Purchase Agreements dated 25.3.2011 & 19.12.2013 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.**
	7.	**334/MP/2026**	**DVC**	**Petition under Section 79(1)(b)&(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement (PPA) Dated 19.6.2025 executed between the Respondents, seeking a declaration that change in rate of Goods and Services Tax on renewable energy devices from 12% to 50/0 w.e.f. 17.9.2025 under Notification NO.9/2025-Central Tax (Rate) is a 'Change in Law'.**
	8.	**265/MP/2026**	**AHEJ5L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 27.07.2021 (along with its amendment dated 21.08.2023), seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 600 MW ISTS connected, Hybrid Power Project for which PPA has been executed between the Petitioner i.e. Adani Hybrid Energy Jaisalmer Five Limited, and Solar Energy Corporation of India Limited.**

	9.	**204/MP/2026 alongwith I.A.141/2026**	**ABC RJ2**	**Petition under Sections 61, 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 and Article 12 of Power Purchase Agreement dated 05.10.2020 (PPA) and Supplementary PPA dated 16.07.2021 for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA(Interlocutory application for urgent listing and directions).**
	10.	**367/MP/2025**	**BSPHCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.**
	11.	**422/MP/2025**	**BSPHCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.**
	12.	**390/MP/2026**	**RSWPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 13.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan.**
	13	**846/MP/2025**	**SSUPL**	**Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.**
	14.	**934/MP/2025**	**MPPMCL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC Conduct of Business Regulations, 2023 seeking Compensation for Shortfall of Energy.**
	15.	**56/MP/2026**	**MSEPL**	**Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 03.07.2020 executed between Masaya Solar Energy Private Limited and Solar Energy Corporation of India Limited for development and supply of 300 MW Solar Power Plant setup in Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred due to occurrence of various Change in Law events, along with carrying cost.**
	16.	**317/MP/2026**	**EGMUPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41**

				and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to nonsolar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs).
	17.	**419/MP/2024**	**Ayana Power One**	**Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs thereof.**
	18.	**379/MP/2026**	**RKMPPL**	**Petition under Section 79, Including Section 79(1)(f) of the Electricity Act, 2003, read with Article 10 of the Power Purchase Agreement Dated 15.03.2016, seeking passage of necessary directions upon the Respondent No. 1/ UPPCL to make payments towards certain Change in Law Claims of the Petitioner(On maintainability).**
	19.	**I.A.No.141/2026 in Petition No. 204/MP/2026**	**ABC RJ2**	**Interlocutory application seeking directions for Respondent No. 1/ NHPC Limited to undertake verification and reconciliation of the applicant's change in law claims.**
	20.	**377/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 28.04.2023 passed by this Hon'ble Commission in Petition No. 296/TT/2022 as read with Order dated 19.04.2024 in Review Petition No. 25/RP/2023 directing the payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.**
	21.	**969/MP/2025**	**KPL**	**Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.**
	22.	**508/MP/2026**	**ECR**	**Petition under Section 79 seeking declaration that Bharatiya Rail Bijlee Company Limited qualifies as a "Captive Generating Plant" under Section 9 of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2005, and consequential declaration/direction that cross subsidy surcharge and additional surcharge under Section 42 of the Electricity Act, 2003 are not leviable on the electricity procured/drawn by the Petitioner.**
	23.	**426/MP/2026**	**PGCIL**	**Petition under Section 17(3) of the Electricity Act, 2003 for sharing of 24.2 km of corridor of**

				existing 400 KV S/C Kolar-Somanahalli (Bangalore) ('Kolar-Somanahalli Transmission Line') owned and operated by POWERGRID with Karnataka Power Transmission Corporation Limited.
	24	**484/MP/2026**	**NTPCREL**	**Petition under Section 79(1)(f) read with Section 79(1)(a) of the Electricity Act, 2003, Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and the terms of the Power Purchase Agreements dated 03.06.2021 executed between Solar Energy Corporation of India Limited and NTPC Renewable Energy Limited, seeking adjudication of the dispute regarding non-payment of the Change in Law compensation in respect of the 150 MW Chhatargarh and 320 MW Bhainsara Solar PV Power Projects, along with carrying cost and late payment surcharge, and consequential reliefs.**
	25.	**26/MP/2026 alongwith I.A. No.182/2026**	**SRIPL**	**Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the Powergrid Bikaner Transmission System Limited (Interlocutory application for directions).**
	26.	**524/MP/2026**	**AHEJ5L**	**Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.01.2026 issued by this Commission, Committee Report dated 5.1.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in Scheduled Commercial Operation Date (SCOD) for the Petitioners respective Projects and for consequential waiver of ISTS charges(On admission)**
	27.	**552/MP/2026**	**PGCIL**	**Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for Additional Capitalisation of the upgradation of SCADA and associated systems of National Transmission Asset Management (NTAMC)/RTAMC and for expenditure towards establishment of centralized security operation center (OT SOC) for Sub-stations.**
	28.	**312/MP/2026**	**NTPC**	**Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.**
	29.	**31/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.**

	30.	251/MP/2023 along with IA (Diary) No. 790/2026	ASEJPTL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the LongTerm Open Access (LTA) is not attributable to the Petitioner.
	31.	Diary No. 750/2026	PGCIL	Petition seeking review of the Order dated 17.8.2026 in Petition No. 275/TT/2025 (On admission).
	32.	37/RP/2026	NML	Petition seeking review of the Order dated 15.7.2026 in Petition No. 386/MP/2023 (On admission).
	33.	9/RP/2026	IL&FS	Petition seeking for review of the order dated 13.10.2025 in Petition No. 162/MP/2022.
	34.	28/RP/2026	KPL	Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017.
	35.	31/RP/2024	CSPDCL	Petition for review of the Order dated 1.5.2024 in Petition No. 109/MP/2023.
25.11.2026 Wednesday At 2.30 P.M. Miscellaneous Petitions Through Physical Mode	36.	757/MP/2025 along with IA No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDCL) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003.
	37.	179/MP/2023 alongwith I.A.No.166/2026	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record). (Part Heard)
	38.	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions). (Part Heard)
26.11.2026 Thursday At 10.30 A.M. Generation Tariff Petitions Through Video-conferencing	1.	164/GT/2026	MPL	Petition for determination of supplementary tariff for ECS and this Commission's directions in the Order dated 16.12.2022 in Petition no. 606/MP/2020.
	2.	712/GT/2025	MPL	Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project

				(MRBTPP) operated by Maithon Power Limited (MPL).
	3.	**22/GT/2026**	**JPL**	**Petition for true up of tariff for period 5th September 2022 to 31st March 2024 in respect of 1 x 600 MW Seoni Thermal Power Station at Barela-Gorakhpur.**
	4.	**41/GT/2026**	**JPL**	**Petition for approval of tariff for period 1.4.2024 to 31.3.2029 in respect of 1 x 600 MW Seoni Thermal Power Station at Barela- Gorakhpur.**
	5.	**895/GT/2025**	**NTPC**	**Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024 after the truing up exercise**
	6.	**897/GT/2025**	**NTPC**	**Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.03.2029.**
	7.	**978/GT/2025**	**NHPC**	**Petition for truing exercise for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of the Parbati-III Power Station (520 MW) of NHPC Limited.**
	8.	**1022/GT/2025**	**NSPCL**	**Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	9.	**980/GT/2025**	**NSPCL**	**Petition for approval of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.**
	10.	**968/GT/2025**	**NTPC**	**Petition for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	11.	**1019/GT/2025**	**NTPC**	**Petition for approval of tariff of Kawas Gas Power Station (656.20 MW) for the period from 1.4.2024 to 31.3.2029.**
	12.	**290/GT/2026**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.**
	13.	**935/GT/2025**	**DVC**	**Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.**
	14.	**984/GT/2025**	**NTPC**	**Petition for revision of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.**
	15.	**84/GT/2026**	**NTPC**	**Petition for approval of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.**
	16.	**79/GT/2025**	**NTPC**	**Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	17.	**619/GT/2025**	**NTPC**	**Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.**
	18.	**949/GT/2025**	**NTPC**	**Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	19.	**1005/GT/2025**	**NTPC**	**Petition for revision of tariff of Sipat Super Thermal Power Station Stage-II (hereinafter called as Sipat-II) (2x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	20.	**70/GT/2026**	**NTPC**	**Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2024 to 31.3.2029.**
	21.	**654/GT/2025**	**NTPC**	**Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for**

				the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	22.	**653/GT/2025**	**NTPC**	**Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.**
	23.	**990/GT/2025**	**NHPC**	**Petition for determination of tariff for the period 2024-29 in respect of Sewa-II Power Station.**
	24.	**389/GT/2026**	**NTPC**	**Petition for approval of tariff of Kudgi Super Thermal power Station Stage-I (2400 MW) for the period from 1.4.2024 to 31.3.2029. and for approval of Supplementary Tariff for Emission Control System for the period from ODe of FGD System of Unit-2 (i.e., 18.10.2024) to 31.3.2029.**
26.11.2026 Thursday At 02.30 P.M. Miscellaneous Petitions Through Physical Mode	**25.**	**179/MP/2023 alongwith I.A.No.166/2026**	**TPCL**	**Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record). (Part Heard)**
	26.	**13/RP/2026 alongwith I.A.No.83/2026**	**GUVNL**	**Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions). (Part Heard)**

By order of the Commission
Sd/-
Vipan Sharma
Dy. Chief (Legal)
03.11.2026